

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 2900
TO BE ANSWERED ON 20.03.2017**

Educational Institutions without Recognition

**†2900. SHRI ARVIND SAWANT:
SHRIMATI REKHA VERMA:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has noticed that a large number of educational institutions are functioning without recognition in the country;
- (b) if so, the details of the action taken to ensure the registration of the educational institutions and quality of education therein;
- (c) whether the fees charged by the institutions without recognition / registration is very high;
- (d) if so, the action taken by the Government to regulate and control the educational institutions functioning without recognition / registration;
- (e) whether the Government proposes to enact laws for the registration and monitoring of the private schools educational Institutions; and
- (f) if so, the action taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a) to (f): Yes, Madam. A considerable number of universities/institutions have come to the notice of the Government which is functioning without recognition of University Grants Commission (UGC) and All India Council for Technical Education (AICTE). Presently, 23 universities and 279 technical institutions have been listed as unrecognized universities and unrecognized technical institutions by UGC & AICTE respectively. The details of unrecognized universities and unrecognized technical institutes are available on the website of UGC www.ugc.ac.in and that of AICTE www.aicteindia.org respectively.

Several steps have been taken against these unrecognized educational institutions. The Ministry vide its D.O. letter No. 12-3/2015/U3A dated 21st July, 2015 requested the Chief Secretaries of respective State Governments to investigate the matter and register complaints in police station against these fake universities with a further request to initiate prosecution against those who are involved in defrauding and cheating students by misrepresenting themselves as “Universities” awarding degrees with their name.

Apart from above, the following action has been taken by UGC to stop mushrooming of fake universities and also to warn people against such universities:

(i) For the awareness of general public/students/parents, the UGC puts up the list of fake institutions on its website i.e. www.ugc.ac.in. All self-styled unrecognized and unapproved institutions are cautioned that running of Undergraduate and Postgraduate degree courses and giving misleading advertisements shall attract severe action under the provisions of appropriate laws including the UGC Act and the Indian Penal Code, etc.

(ii) At the beginning of every academic session, the UGC issues Press Release and Public Notice and state-wise list of fake universities in the country in national dailies and Newspapers in Hindi and English to warn the aspiring students, guardians and the public at large not to take admission in the courses run by the self-styled, unauthorized fake universities/institution of higher education functioning in different parts of the country.

(iii) Cases have also been filed in various courts by UGC against fake universities/institutions. Various cases are pending in the court of law filed by the fake universities/unrecognized institutes.

(iv) UGC has also sent letters to the State/UT Principal Secretaries/Education Secretaries to take appropriate action against the fake universities located in their jurisdiction. A reminder letter has also been issued by UGC in April, 2016.

Further, the AICTE has initiated the following action against fraudulent/unapproved institutions:

i) Send the list of unapproved / unregulated technical institutions to Principal Secretary/ Director, Technical Education/ concerned State authorities for taking appropriate action against such societies/ individuals/ companies/ trust etc. which are offering courses programmes without obtaining statutory approval of AICTE.

- ii) Issue Public notices in newspapers cautioning the students not to take admission in such unapproved institutions for the benefit of Stakeholders.
- iii) Update the list of such fake institutions on AICTE website.
- iv) Issue Notices to unapproved institutions available on record of AICTE to close down the programmes or to approach AICTE for seeking approval. The copy of notices is also endorsed to concerned state authorities for information and necessary action. There is no proposal to bring any laws for the registration and monitoring of such fake/unrecognized higher educational institutions.

So far as school education is concerned, recognition to school is granted by the respective State Governments. Education being in concurrent list of the constitutions, majority of schools including the private schools except Kendriya vidyalaya and Navodaya Vidyalaya come under the administrative control of State Government and it is for the State Government to curb the functioning of such unrecognised schools including its registration, fees and quality of education. Majority of the State Governments have their own State Education Act. No Centralised data is maintained with regard to functioning of schools including unrecognised private schools.
